

[Shri D. K. Borooah.]

this. Suppose this Bill is not introduced, suppose this Bill is delayed, what happens? We are getting the amount from the ONGC and Oil India because they are the producers of crude. They produce between themselves  $\frac{1}{2}$  million tonnes of crude. Oil India's figure is 3.00 million tonnes and ONGC's figure is 4.5 million tonnes. They are the main suppliers. You see, they will bear the brunt of this levy of Rs. 60 per ton. Now, if we introduce the Bill today, then, the levy becomes chargeable immediately. It is not only done by Oil India; it is done by ONGC. 50 per cent of this is owned by the British....

**SHRI JYOTIRMOY BOSU:** That is why exactly you have done this. Meanwhile they have changed the stock position, etc.

**SHRI D. K. BOROOAH:** If you allow me to introduce it, immediately it will be collected.

**SHRI JYOTIRMOY BOSU:** Excise authority have to give time to their field staff. What time is this?

**SHRI D. K. BOROOAH:** This will be collected from the British company once you allow me to introduce it just now. There should not be a moment's delay. So, Sir, I would submit....

**AN HON. MEMBER:** Please introduce the Bill.

**SHRI D. K. BOROOAH:** I may be allowed leave for introducing the Bill.

I beg to move:

"That leave be granted to introduce Oil Industry (Development) Bill, 1974.

**MR. SPEAKER:** The question is: "That leave be granted to introduce Oil Industry (Development) Bill, 1974.

*The Motion was adopted.*

**SHRI D. K. BOROOAH:** I introduce\* the Bill.

14.35 hrs.

**MATTER UNDER RULE 377**  
REPORTED LEAKAGE OF COMPANIES  
(TEMPORARY RESTRICTIONS ON DIVIDENDS) ORDINANCES, 1974

**MR. SPEAKER:** Now we take up matter under 377. This is regarding leakage of Ordinance. There are three motions—by Shri Banerjee, by Shri Madhu Limaye and by Prof. Madhu Dandavate.

Mr. Banerjee's name is first and so, he will be allowed to speak as per the practice. Shall we take this up in the afternoon? Out of three Members, the first name is that of Shri Banerjee. So, he will speak. The others have just to say that they have also sent in the motions.

Only the first Member will speak.

Mr. Banerjee,

**SHRI S. M. BANEREE (Kanpur):** Mr. Speaker, Sir, I am happy that you have permitted me to speak. There is a leakage of Ordinance issued in July 1974. Before this was issued why the State Governments had not been consulted? In the shape of ordinance, there is freezing of a part of the dearness allowance. I have got this letter from the Prime Minister which is dated 16th July in which she said that this Ordinance will not merely apply to Government employees but also to the employees

\*Introduced with the recommendation of the President.

in the organised sector. These are larger economic issues which could not have been discussed in any meeting of the Joint Consultative Committee Machinery. Therefore, it is not correct to argue on why the Government has taken this measure.

Now the question is: Why did not the Central Government discuss with State Governments and the toiling millions of people and not even with the Central Trade Union Organisations? Is it because this involves larger issues of parliamentary importance?

Sir, the Ordinance which was supposed to freeze the dividend was promulgated on the same date, that is, on the 13th of July, 1974 but it was revealed at the meeting of the Consultative Committee of Parliament to some Members. I do not know how that was leaked out. But, many people have taken advantage of this leakage and they have got their share. Therefore I charge this Government with the responsibility of this leakage. I do not know who he is—he is one of the Council of Ministers. It is said that the ministers were not in favour of the ordinance. Some ministers did not know what the Ordinance was. I charge the hon. Minister himself for this leakage. Many Ministers say that they have not been consulted. I do not know how it was leaked out and by whom was it leaked out. Either the Minister has leaked it out or his colleagues. I do not know who attended that meeting. Probably, Secretaries of various Departments attended the Cabinet Meeting. Luckily the press could not have leaked out because the presses could not be present at this meeting. Either it is the Minister himself or any member of the Council of Ministers or the Secretary of the Department who attended that Cabinet meeting who had leaked it out. Sir, it is a

very serious matter. I know that investigation is going on. But, I would request you to appoint a Committee of Members of this House to investigate into the leakage. For, this is a serious matter. As regards the other ordinance, since it concerned only the poor Government employees, there was no question of leakage. The leakage took place only of that particular ordinance or that portion of the ordinance which dealt with the business-houses and the big monopolists.

I hold the Government responsible for this leakage. There should be a committee of this House consisting of Members belonging to the various political parties to inquire into this matter. You may kindly nominate the Members of that committee, and they should investigate into the matter. If it is found that the Minister is responsible he should resign in right earnest, and if it is found that it has been done by the Secretaries of the Departments who had attended the Cabinet meeting, they should also resign gracefully and peacefully. I hope you will kindly take this seriously and ask Government to give an explanation and also appoint a committee as I have desired.

**अध्यक्ष महोदय :** प्रिक्सतो यही है कि तीनों में से एक का प्राये गा ।

**श्री मधु लिसये (बांका):** मैं एक जानकारी सदन को देना चाहता हूँ ।

अध्यक्ष महोदय, यह जो कम्पनियों के डिबिडेंड के बारे में अध्यादेश था यह जिस दिन अखबार में आया उस से एक दिन पहले ही सेन्चुरी एन्का के 10 हजार शेयर बाजार में बेचे गये। वास्तव में यह आर्डिनेंस कई दिन पहले लीक हो चुका था इसलिये मैं जानना चाहता हूँ कि इस अध्यादेश को डाफ्ट करने का काम किस ने किया, वह किन किन लोगों के पास भेजा गया इन सब की सूची बननी चाहिये और इस के बारे में जांच होनी चाहिये।

[श्री मधु लिमये]

अध्यक्ष महोदय, मेरी जानकारी के अनुसार जगदीश कापड़ियां नाम के एक सज्जन को इसका पहले ही पता चल गया और नतीजा यह हुआ कि गुजरात फटिलाइजर, सेन्चुरी मिल्स, अतुल प्रोडक्ट्स, बड़ीदा रेयान आदि कम्पनियों के, जिन को ब्लू चिप्स कहा जाता है, इन के शेयर्स के बारे में बहुत ही बड़े पैमाने पर स्पैकुलेटिव ट्रांजेक्शन हुआ।

अध्यक्ष महोदय : फार्वर्ड ट्रेडिंग इन स्टॉक एण्ड शेयर पर, जुलाई 1969 से ही पाबंदी लगी थी, फिर भी इस तरह का क्यों सट्टा लगता है? इस के चलने जगदीश कापड़िया ने 50 लाख रु० कमाया है और नतीजा यह हुआ है कि जिन्होंने खरीदने का काम किया था वह भुगतान करने से इंकार कर रहे हैं।

अध्यक्ष महोदय : जब आर्डिनेंस आयेगा तब बहस कर लेंगे।

श्री मधु लिमये: उस पर तो बोलना ही है। अध्यक्ष महोदय, जगदीश कापड़ियां द्वारा 50 लाख रु० कमाया गया है। बल्स पेमेन्ट करने से इंकार कर रहे हैं और बोर्ड में एक समझौता हुआ हर दिन 8 परसेंट राशि का भाग भुगतान कर दिया जाय।

इसलिये जगदीश कापड़िया को यह जानकारी कहां से मिली? और इस के लिये वित्त मंत्रालय के जो अधिकारी जिम्मेदार हैं उन के बारे में जांच होनी चाहिए। इसके लिये कई कम्पनियों के ऊपर छापा मारने की जरूरत है जिन के नाम और तथ्य मैं देने के लिये तैयार हूं। इस की जांच होनी चाहिए और दोषी अधिकारियों को बिल्कुल निकाल देना चाहिये। इस का जवाब माननीय श्री गणेश देंगे ?

MR. SPEAKER: Let him please not involve himself in arguments but sit down now.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I did not get any notice of this.

MR. SPEAKER: Now, he has it.

SHRI S. M. BANERJEE: We had given notice.

श्री मधु लिमये : हर चीज को यहां लाइली ट्रीट किया जा रहा है। 50 लाख कोई मामूली रकम नहीं है। हमने 10 बजे के पहले नोटिस दिया है।

अध्यक्ष महोदय : आप कैसे कह सकते हैं कि अभी जवाब दें? अभी आने बात कही और वह इसका तुरन्त जवाब दें, यह कैसे मुमकिन है। वह कह रहे हैं कि He says he will inquire into it.

SHRI CHANDRAJIT YADAV (Azamgarh): He is insisting that he should reply immediately to the point he has raised. Let him look into that and then give a reply.

SHRI MADHU LIMAYE : The question is not addressed to you but to the Finance Minister.

SHRI CHANDRA YADAV: I am also a member. I have the right to say this.

श्री मधु लिमये : वह कहें न कि आप जवाब देंगे।

श्री चन्द्रजीत यादव : हम भी जवाब देंगे।

MR. SPEAKER: We will take up the next item 14, after lunch.

14.45 hrs.

The Lok Sabha adjourned for Lunch till Forty-five Minutes past Fifteen of the Clock.